

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.15
I.A No.251/2024 in
C.P. (IB) No.183/BB/2022**

IN THE MATTER OF:

Mr.Srinivas Dande	...	Petitioner
Vs		
M/s. HDB Financial Services Limited	..	Respondent

Order under Section 94 (1) of I & B Code, 2016

Order delivered on 02.07.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioners : Shri T.N Chandrassekar

ORDER

I.A. No.251/2024

1. Heard the Ld. Counsel for the Applicant.
2. In compliance to the order dated 22.05.2024, the Applicant Counsel stated that he has e-filed the compliance on 20.06.2024 and seeks permission to file the physical copy in the registry and the same is permitted.
3. List the case for further consideration on **02.08.2024**.

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)**